

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

COURT-V

Item No.323
IB-2200(ND)/2019

IN THE MATTER OF:

M/s. Baba Deep Singh Shutting Pvt Ltd
Vs.
M/s. A.& A Infracon Pvt Ltd

.....Petitioner

.....Respondents

SECTION

Under Section 9 of IBC, 2016

Order delivered on 30.09.2019

CORAM:

JUSTICE (RETD.) SHRI RAJESH DAYAL KHARE,
HON'BLE MEMBER (JUDICIAL)

Ms. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Applicant

: Adv. Ms. Annie Rais

For the Respondent/Corporate Debtor

:

ORDER

Ld. Counsel for the petitioner has put in appearance and states that the e-filing has been done. The hard copy of affidavit of service is yet to be filed. Let the same be done. None present on behalf of the respondent. To come up on 25.10.2019.



(Sumita Purkayastha)
MEMBER (TECHNICAL)



(Rajesh Dayal Khare)
MEMBER (JUDICIAL)